

**IN THE INCOME TAX APPELLATE TRIBUNAL,
AGRABENCH, AGRA**

**BEFORE : SHRI RAMIT KOCHAR, ACCOUNTANT MEMBER
And
SHRI SUDHIR KUMAR, JUDICIAL MEMBER**

**ITA No. 103/Agr/2022
Assessment Year: 2017-18**

Ajanta Dairy B-18/2, Foundry Nagar Agra-282001, U.P.	v.	The Principal Commissioner of Income Tax-1, Aayakar Bhawan, Agra-282002, U.P.
PAN : AABFA8358C		
(Appellant)		(Respondent)

Assessee by	Application dated 21.01.2025 filed by the learned Counsel for the assessee, Shri Anuragh Sinha, Advocatefor withdrawal of Appeal
Revenue by	Shri Sukesh Kumar Jain, CIT-DR

Date of hearing	23.01.2025
Date of pronouncement	28.01.2025

ORDER

PER RAMIT KOCHAR, Accountant Member:

This appeal in ITA No.103/Agr/2022 for the assessment year 2017-18 has arisen from the revisionary order dated 31.03.2022 passed

by learned Principal Commissioner of Income-tax-1, Agra u/s. 263 of the Income-tax Act, 1961.

2. The learned Counsel for the assessee namely Shri Anurag Sinha, Advocate has filed an application with ITAT, Agra Bench, Agra on 21.01.2025 (inward Dak No. 2118)(placed on record in file) stating that this appeal filed with ITAT, Agra Bench , Agra has arisen from the revisionary order dated 31.03.2022 passed by Id. PCIT-1, Agra u/s 263 of the 1961 Act. It is stated in the aforesaid application that pursuant to revisionary order u/s 263 passed by Id. PCIT-1, Agra, U.P., the assessment in the case of the assessee u/s 263 read with Section 143(3) and 144B has been framed by the AO vide order dated 26.03.2023 (DINNo. ITBA/AST/S/143(3)/2022-23/1051350002(1)), which is accepted by the assessee, and the assessee now wants to withdraw his appeal in ITA no. 103/Agr/2022 for assessment year 2017-18 filed with ITAT, Agra Bench, Agra. The said assessment order is placed on record in file. Prayers are made by the assessee vide aforesaid written application dated 21.01.2025 that in view thereof the assessee wants to withdraw its appeal in ITA No. 103/Agr/2022 for assessment year 2017-18.

3. On being asked by the Bench, learned CIT-DR submitted that the Department has no objection if the appeal of the assessee is allowed to be withdrawn.

4. After hearing both the parties and perusing the material on record, we hereby dismiss the appeal filed by the assessee in ITA No. 103/Agr/2022 for the assessment year 2017-18 being withdrawn by the assessee . We order accordingly.

5. In the result, appeal of the assessee in ITA no. 103/Agr/2022 for assessment year 2017-18 stands dismissed as being withdrawn by the assessee as detailed above.

Order pronounced in the open court on 28.01.2025.

Sd/-
SUDHIR KUMAR
JUDICIAL MEMBER

Sd/-
(RAMIT KOCHAR)
ACCOUNTANT MEMBER

Dated:

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra